

Schedule I

[See Regulation 4 (b)]

Permitted activities for a branch office in India of a person resident outside India

- i. Export/import of goods.
- ii. Rendering professional or consultancy services.
- iii. Carrying out research work in which the parent company is engaged.
- iv. Promoting technical or financial collaborations between Indian companies and parent or overseas group company.
- v. Representing the parent company in India and acting as buying/ selling agent in India.
- vi. Rendering services in Information Technology and development of software in India.
- vii. Rendering technical support to the products supplied by parent/group companies.
- viii. Representing a foreign airline/shipping company.

Schedule II

[See Regulation 4 (b)]

Permitted activities for a liaison office in India of a person resident outside India

- i. Representing the parent company / group companies in India.
- ii. Promoting export / import from / to India.
- iii. Promoting technical/ financial collaborations between parent / group companies and companies in India.
- iv. Acting as a communication channel between the parent company and Indian companies.